

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00388/2020**

**Dated Wednesday the 26<sup>th</sup> day of August Two Thousand Twenty**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

V.Vanitha, IPS, D/o. P. Veluchamy,  
Inspector General of Police, Railways,  
Chennai, Tamil Nadu.

....Applicant

By Advocate M/s. G. Sankaran

Vs

1.The Union of India,  
rep by its Secretary to Government,  
Ministry of Home Affairs,  
North Block, New Delhi 110001.

2.The State of Tamil Nadu,  
rep by its Additional Chief Secretary to Government,  
Home (SC) Department,  
Secretariat, Fort St. George,  
Chennai 600009.

3.The Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi 110069.

....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC, (R1)

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

This OA has been filed seeking the following relief:

"To direct the 3<sup>rd</sup> respondent Union Public Service Commission to convene Review Selection Committee meeting for the Indian Police Service Select List 2001 in respect of the applicant for revision of seniority in Indian Police Service Cadre based on the proposal forwarded by the 2<sup>nd</sup> respondent in Letter No. HSC2/878-5/2019 dated 20.02.2020 followed by Letter No. HSC2/750-36/2018 dated 13.08.2020 and consequently consider the applicant for inclusion of her name at the appropriate Select List on par with her juniors by assigning 1997 year of allotment to the Indian Police Service, with all consequential and other attendant benefits, and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice."

2. Heard Mr. G. Sankaran, Counsel for the applicant and perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submitted that this OA may be disposed of with a direction to the respondents to act as per their rules and provisions of law.
4. Heard Mr. Su. Srinivasan who appeared on behalf of the respondent No. 1 on advance notice.
5. Accordingly, this OA is disposed of at the admission stage with a hope that the 3<sup>rd</sup> respondent UPSC will act as per the rules and their own guidelines.

**(T.Jacob)**  
**Member(A)**

**(S.N.Terdal)**  
**Member(J)**

**26.08.2020**

SKSI